

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.208**  
IB-1517(ND)/2019

**IN THE MATTER OF:**

M/s. Mohsin Enterprises Pvt. Ltd

.....APPLICANT/PETITIONER

**Vs.**

M/s. Jagson International Ltd.

....RESPONDENT

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 09.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Saurabh Upadhyay, Ms. Hardikaa and  
Ms. Tavishi Jain, Advocates

For the Respondent :

**ORDER**

Ms. Hardikaa, Learned Counsel appears for the Applicant. No one has appeared on behalf of the Respondent. Ms. Hardikaa has submitted that appeals have been passed before the Hon'ble NCLAT against the order dated 28.11.2022 and 19.12.2022 and Hon'ble NCLAT vide order dated 19.01.2023 has passed an interim order of stay of the proceedings. In view of the submissions, the matter is adjourned by two weeks.

List the matter on **02.05.2023**.

**-SD-**

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

**-SD-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**